

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 559 of 2004

Jabalpur, this the 27th day of July, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

Narendra Kumar Jain,  
S/o. Late S.L. Jain, Aged about  
40 years, R/o. 34, Maharani Bag,  
Street No.1, Bhopal. .... Applicant

(By Advocate - Shri V. Tripathi on behalf of Shri S. Paul)

v e r s u s

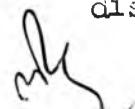
1. Union of India, Ministry of Railways, Through its General Manager, West Central Railway, Jabalpur.
2. The Additional Divisional Railway Manager (Revisional Authority), West Central Railway, (Commercial Branch), Bhopal Division, Bhopal.
3. The Sr. Divisional Commercial Manager, Appellate Authority, West Central Railway, DRM Office, Bhopal Division, Bhopal.
4. Divisional Commercial Manager, (Disciplinary Authority), West Central Railway, DRM Office, Bhopal Division, Bhopal. .... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has sought direction to set aside the impugned punishment order dated 8.10.2001 (Annexure A-5) and the appellate order dated 7.2.2002 (Annexure A-8). Thereafter the applicant has filed a review petition dated 18th March, 2002 (Annexure A-9) challenging the order of the disciplinary authority, whereby the penalty of removal



from service has been imposed on the applicant. Till now the revisional authority has not taken any decision thereon.

3. In the circumstances, we are of the considered view that ends of justice would be met if we direct the revisional authority i.e. the respondent No. 2 to consider and decide the revision petition filed by the applicant dated 18th March, 2002 (Annexure A-9) by passing a speaking detailed and reasoned order within a period of two months. We do so accordingly. from the date of receipt of copy of this order. The learned counsel for the applicant is directed to send a copy of this order as well as the copy of this petition to the respondent No. 2 immediately.

4. Accordingly, the Original Application stands disposed of at the admission stage itself.

  
(Madan Mohan)  
Judicial Member

  
(M.P. Singh)  
Vice Chairman

पृष्ठांकन सं. ओ/न्या.....जबलपुर. दि.....  
घ तिलिपि अब्दे लिल:-  
"SA"  
(1) सचिव, उच्च न्यायालय बाबर एसोसिएशन, जबलपुर  
(2) आवेदक श्री/श्रीमती/क्षु.....के लालंगल S. Paul  
(3) पर्याप्त श्री/श्रीमती/क्षु.....के काउंसल  
(4) ग्रंथालय, दंडप्रभा, जबलपुर न्यायपीठ  
सूचना एवं आवश्यक कार्यवाही हेतु 16-8-04  
अध. रजिस्ट्रार

Issued  
On 10.8.04  
By